## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 08/(MAH)/2012 CA No. 84/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES:

M/s. ELS Developers Pvt. Ltd.

V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Rahul Moghe Advocate on record Quin

for the Petitioner

1/3. Javan Chardren Advo ats

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<u>Order</u> <u>CP No.08/397-398/CLB/MB/MAH/2012</u>

On the Amendment CA94/2016 filed by the Petitioners, for the Respondent side raised no objection to allow this Application with a liberty to the Respondent side to respond to the allegations raised in this Amendment Application, this Bench hereby allows this CA 94/2016 directing the Petitioner side to file amended Company Petition in seven days with a liberty to the Respondents to respond to the amended CP within 15 days since the date of filing amended CP, and the rejoinder, if any, within 15 days.

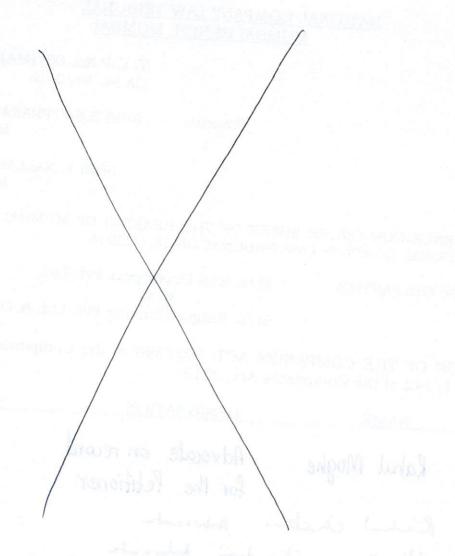
Accordingly, CA 94/2016 is allowed.

List this matter for main hearing on 22.12.2016.

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B.S.V.PRAKASHKUMAR Member (Judicial)

V. NALLASENAPATHY Member (Technical)



## <u>Order</u>

## CA No.84/2016 in CP No. 08/397-398/CLB/MB/MAH/2012

Since the Respondent side filed set-side Application and reply to the main petition for seeking setting aside order dated 6-10-2016, this Bench hereby allowed the set aside application (CA 152/2016) by imposing costs of Rs. 10,000/- payable to NCLT within 15 days hereof.

The petitioner is hereby directed to file rejoinder to the main petition within 15 days hereof.

List this matter for final hearing on 12.1.2017.

sd/-B.S.V.PRAKASHKUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)